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Central Administrative Tribunal  
Jaipur Bench, JAIPUR

ORDERS OF THE BENCH

24th July, 2009

OA. 287/2005

Present: Shri P.N Jatti, counsel for applicant  
Sh. Kunal Rawat, counsel for respondents

Heard counsel the applicant.

For the reasons to be dictated separately the OA is disposed  
of.

  
(B.L. Khatri)  
Member (Administrative)

  
(M.L. Chauhan)  
Member (Judicial)

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Central Administrative Tribunal  
Jaipur Bench, JAIPUR

OA. 287/2005

This the 24th day of July, 2009

**Hon'ble Shri M.L. Chauhan, Member (Judicial)**  
**Hon'ble Shri B.L. Khatri, Member (Administrative)**

Bhagirath S/o shri Surjan Singh  
Aged about 32 years  
R/o Q.No. 10, Wireless Colony,  
DOT Kotra Pushkar Road, Ajmer  
Presently working as Engineering  
O/o Wireless Monitoring Station,  
Kotra, Pushkar Road, Ajmer

.....Applicant

(By Advocate:Shri P.N.Jatti)

**V e r s u s -**

1. Union of India, through the  
Secretary to the Govt. of India  
Department of Telecom, Ministry of  
Communication and I.T.Sanchar Bhawan,  
20 Ashoka Road, New Delhi.
2. The Dy. Secretary (I & A)  
Department of Telecom, Ministry of  
Communication and I.T.Sanchar Bhawan,  
New Delhi.
3. The Wireless Advisor to the Govt. of India,  
Department of Telecommunication  
W.P.C. (Wireless, Planning and Cordination Wing)  
Wing Sanchar Bhawan, New Delhi.
4. The Director W.M. (Wireless)  
Monitoring Oragnisation,  
E-Wing IIrd Floor  
Pushpa Bhawan, Madangir Road,  
New Delhi.
5. The officer Incharge  
Wireless, Monitoring Station  
Kotra Pushkar Road,  
Ajmer
6. M.C. Pandey, Engineer  
W.P.C.(Wilreless Planning Cordination Wing)  
Wing VIth Floor Sanchar  
Bhawan, 20 Ashoka Road, N.Delhi.

..... Respondents

(By Advocate: Shri Kunal Rawat)

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**O R D E R (ORAL)**

Learned counsel for applicant seeks permission to withdraw the present OA at this stage with <sup>reserves</sup> liberty to file substantive OA.

In view of what has been stated above, applicant is permitted to withdraw the present OA with liberty reserved to him to file substantive OA.

It will be permissible to raise all permissible grounds in the substantive OA filed by the applicant.

  
**(B.L. Khatri)**  
**Member (Administrative)**

  
**(M.L. Chauhan)**  
**Member (Judicial)**

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